

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.108/(MAH)/2016
CA No.

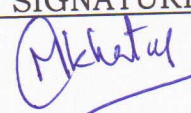
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: M/s. Saffron Brand Consultants India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 2(41) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Manisha Khater	PCS	
	For Saffron Brand Consultants India Pvt. Ltd.		

Order

C.P. No. 108/2(41)/CLB/MAH/2016

1. 1. Ld. PCS of the Petitioner is present.
2. The ROC report is silent on the adoption of consolidation of accounts as required in Second Proviso of section 2 (41) of Companies Act 2016. Further it is observed that at column number 11 of ROC Report dated Nil it is not mentioned that under which para of the Petition the Petitioner is seeking for consolidation of accounts and the reason for such change.
3. The ROC shall also certify the method of accountings followed in past years and specifically certify the accounting period of the subsidiary outside India.
4. The report of ROC shall be furnished by 17.10.2016.
5. Matter is listed for hearing on 24.10.2016
6. On demand the report of ROC can be supplied to the Petitioner.
7. Dates pronounced in the court. Registry shall forward this order to the concerned officer.

Dated: 27.09.2016

Sd/-
Shri M.K.Shrawat
Member (Judicial)